

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 88224 of 2019

(Arising out of Order-in-Original No. 02/SK/COMMR/BELAPUR/2019-20 dated 30.08.2019 passed by Commissioner of CGST & CX, Belapur)

Minma Electronics Pvt. Ltd.

.....Appellant

Director Satish Verma 7476A Harwin
Verma Houston,
Teaxas, USA – 77036.

VERSUS

**Commissioner, Central CGST
& Central Excise, Belapur**

.....Respondent

05th Floor CGO Complex CBD Belapur
Navi Mumbai – 400 00614

Appearance:

Ms. Kiran Doiphode, Advocate for the Appellant
Shri Sanjay Hasija, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85903/2020

Date of Hearing : 18.11.2020
Date of Decision : 18.11.2020

PER : BENCH

When the matter was called for hearing today, a letter dated 25.02.2020 addressed by the appellant was placed before the Bench. After going through the same, we find that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019

and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)

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